

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II,
SECTION 3, SUB-SECTION (ii)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES

New Delhi, the 20th July, 2016

NOTIFICATION

S.O.2477(E)- In exercise of the powers conferred by sub-section (1) and sub-section (2) of section 199 of the Finance Act, 2016 (28 of 2016), the Central Board of Direct Taxes, makes the following rules further to amend the Income Declaration Scheme Rules, 2016 (hereinafter referred to as the principal rules) namely:-

1. (1) These rules may be called the Income Declaration Scheme, (Amendment) Rules, 2016.

(2) These rules shall come into force from the date of their publication in the Official Gazette.

2. In the principal rules, in Form-1, for serial numbers 1 and 2 and entries relating thereto the following serial numbers and entries shall be substituted, namely:-

“1. Name and address of the declarant

(a) Name

(b) Address: Office.....

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E-mail.....Telephone No.....

Residence.....

.....

Mobile No.Telephone No.....

2. Filing status

(a) Whether the declaration is original or revised

(b) If revised-

(i) Enter receipt No. and Date of filing original Form-1 (DD/MM/YYYY)

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(ii) Reasons for revised declaration

(not exceeding 100 words)”. .

(Notification No.60/2016, F.No.142/8/2016-TPL)

(Dr. T.S. Mapwal)
Under Secretary to the Government of India

Note:- The principal rules were published *vide* notification number S.O.1831(E), dated the 19th May, 2016.